

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

10. Order dated 30.6.2000.

Free copy of the order No. 10 dt. 30.6.00 given to the counsels for both sides.

6/7

200/103
26.7.2000
S.O.

It is submitted by the learned counsel for the applicant Mr. B.N. Nayak that the relief claimed by the applicant in this OA, has already been granted by the Departmental Authorities and therefore he does not want to pursue this OA. We have heard ld. Counsel for the applicant and Mr. B. Desh. ld. Ase for the Respondents. In view of the submission of the ld. Counsel for the applicant, the OA is disposed of for having infunctum.

Vile. ^{Vijay} Deshpande
30/6.

Member (Trib)